

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5641
ANSWERED ON:10.05.2012
ASSISTANCE BY ONGC
Singh Shri Ijyaraj ;Vasava Shri Mansukhbhai D.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Oil and Natural Gas Corporation (ONGC) itself provides assistance for rehabilitation of the land losers and the people affected thereby through training and skill development;
- (b) if so, the details of the provision in this regard;
- (c) the assistance provided by ONGC to the land losers and the people affected thereby till date; and
- (d) the number of complaints received regarding non-compliance of the said provisions?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. Singh)

- (a) to (c): Oil and Natural Gas Corporation Limited (ONGC) does not have provisions to provide any training to assist the land affected persons for rehabilitation purpose.
The present system of compensation provided by ONGC to the affected farmers, whose lands are being acquired by them for its operational activities, is as under:
1. Rentals for temporary acquired drill sites.
 2. Crop Compensation as per rates fixed by Revenue Authority from time to time.
 3. Tree Compensation, as per rates fixed by Revenue Department.
 4. Existing irrigation facilities in the agricultural land and underground water pipes, hedges, fencing etc. as per Central Public Works Department (CPWD) Scheme.
 5. Rehabilitation charges for leased land.
 6. Lease value and surface damages charges for lease land.
 - 7 Permanent Acquisition charges fixed by District Revenue Authority. ONGC does not provide jobs to the families of those farmers whose land are acquired for the oil and gas exploration.
- (d): Does not arise in view of reply to (a) to (c) above.